

ITEM NO.32

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).162/2023

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 89799/2023 - EXTENSION OF TIME, IA No. 34963/2023 - INTERVENTION/IMPLEADMENT, IA No. 29034/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 34966/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

W.P.(CrI.) No. 39/2023 (PIL-W)

(WITH IA No. 27092/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 24930/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(CrI.) No. 57/2023 (PIL-W)

W.P.(C) No. 201/2023 (PIL-W)

Date : 17-05-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Vishal Tiwari, in-person

Mr. Manohar Lal Sharma, in-person

Mr. V.V. Gotam, Adv.

Mr. Varun Thakur, Adv.

Mr. Varinder Kumar Sharma, AOR

Mr. Prashant Bhushan, Adv.

Ms. Neha Rathi, Adv.

Mr. Ramesh Kumar Mishra, AOR

Mr. Kamal Kishore, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General

Mr. Pratap Venugopal, Adv.

Ms. Surekha Raman, Adv.

Mr. Akhil Abraham Roy, Adv.

Ms. Unnimaya S., Adv.

Mr. Abhishek Anand, Adv.
M/S. K J John And Co

Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agrawal, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Mukesh Kumar Maroria, AOR
Mr. Kanu Agrawal, Adv.
Mr. Rajat Nair, Adv.

Ms. Ekta Choudhary, AOR

Mr. Sanjay Kapur, AOR
Ms. Megha Karnwal, Adv.
Mr. Devesh Dubey, Adv.

Applicant-in-person

Mr. Ramesh Babu, AOR
Ms. Manisha Singh, Adv.
Ms. Tanya Chowdhary, Adv.
Mr. Rohan Srivastava, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Expert Committee has submitted a report bearing in mind the timeline of two months stipulated in the order constituting the Committee.
- 2 In order to enable the Court and counsel to analyze the report and reflect on the suggestions which have been made by the Expert Committee, the proceedings shall be listed after the summer recess on 11 July 2023.
- 3 The Expert Committee is requested to continue to assist the Court. The Committee may hold further deliberations in the meantime. The Committee would be requested to take up any further aspects or suggestions as may be formulated by the Court, following the course of deliberations when the proceedings are next listed for hearing.

- 4 Copies of the report of the Expert Committee shall be made available to the parties and their counsel to enable them to assist the Court in the course of further deliberations. The Registry shall take up steps accordingly.

- 5 SEBI is granted an extension of time till 14 August 2023 to submit its report. SEBI shall place on the record an updated status report in regard to the course of the investigation.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR